CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK.

O.A. No. 406 of 2007 Cuttack, this the 22nd day of October, 2007

Kushal Chandra Mohanta Applicant.

Vrs.

Union of India & Ors. Respondents

FOR INSTRUCTIONS

- 1. Whether it be referred to the reporters or not? \sim
- 2. Whether it be circulated to all the Benches of CAT? No

(M.R.MOHANTY) VICE-CHAIRMAN CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK.

O.A. No. 406 of 2007 Cuttack, this the 22nd day of October, 2007

CORAM:

THE HON'BLE SHRI M.R.MOHANTY, VICE-CHAIRMAN

Kushal Chandra Mohasnta, Aged about 32 years, Son of Late Makuru Charan Mohanta, At/Po-Goras, Ps: Swampatna, Via-Machhagarh, Dist. Keonjhar, PIN-758081.

.....Applicant.

By the Advocates: Mr. D.P.Dhalsamanta, Advocate.

-Versus-

- 1. Union of India represented through its Director General of Posts, Government of India, Ministry of Communication, Dak Bhawan, New Delhi- 110 001.
- 2. Chief Post Master General, Orissa Circle, Bhubaneswar-753 001.
- 3. Superintendent of Post Offices, Keonjhar Division, At/Po/Dist. Keonjhar-758 001.
- 4. Sub-Divisional Inspector (Postal), Ghatagaon Sub Division, Dist. Keonjhar.

....Respondents

By the Advocates: Mr. P.R.J.Dash, ASC.

(ORAL)

<u>O R D E R</u>

MR. M.R.MOHANTY, VICE-CHAIRMAN:

Non-consideration of the grievances made through representation, by the executives, at the earliest opportunity has been deprecated by the Hon'ble Apex Court time and again and it would suffice to quote one such decision of the Hon'ble Apex Court rendered in the case of S.S.Rathore v. State of Madhya Pradesh, (reported in AIR 1990 SC 10) wherein Their Lordships have observed as under:-

"......Redressal of grievances in the hands of the departmental authorities takes an unduly long time. That is so on account of the fact that no attention is ordinarily bestowed over these matters and they are not considered to be governmental business of substance. This approach has to be deprecated and authorities on whom power is vested to dispose of appeals and revisions under the Service Rules must dispose of such matters as expeditiously as possible. Ordinarily, a period of three to six months should be the outer limit. That would discipline the system and keep the public servant away from a protracted period litigation." of

(emphasis supplied)

2. The case in hand, reveals that the father of the Applicant was working as GDSMC of Goras BO and prematurely died on 16.12.2004. On the representation of the mother of the Applicant (for providing an employment on compassionate ground), Respondent No.4 obtained all required documents (as also no objection from other two sons of the deceased and undertakings from the Applicant); but despite that (and personal requests and representation-dated 14.08.2006) neither the Applicant has been provided with an employment nor has he received any reply from the Respondent-Department and, hence by way of filing this Original Application U/s. 19 of the Administrative Tribunals Act, 1985 the Applicant has sought for the following relief:

- "8.1 That direction be issued to the respondents to provide an employment to the applicant under compassionate ground
- 8.2. That further be pleased to pass any other order/orders as it would deem fit and proper to give complete relief to the applicant."
- 3. Heard Mr. D.P. Dhalsamant, Learned Counsel appearing for the Applicant and Mr. P.R.J. Dash, Learned

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Additional Standing Counsel for the Union of India; on whom a copy of this OA has been served and perused the materials placed on record.

4. When the Applicant has made his grievance, which was in accordance with the scheme framed by the Government of India, there is no reason to keep the matter pending since 2005. Citizens have a right to know the fate of their grievances whenever made that too, at earliest opportunity. Since, it appears that no decision has been taken on the grievance of Applicant, issuing notice in this OA may result further delay in giving consideration to the grievance of Applicant. Therefore, without expressing any opinion on the merit of the matter, this OA is hereby disposed of, at this admission stage, with direction to the Respondents to give due consideration to the grievance of the Applicant within a period of 120 days from the date of receipt of a copy of this order and communicate the result thereof to him.

Send copies of this order to the Applicant and the Respondents (along with copies of the OA) and free copies of this order be given to Learned counsel for both sides.

(M.R.MOHANTY) VICE-CHAIRMAN